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T.A. No. 1565/86 (TL)

Shiv Kumar Sinha

Applicant

Versus

Union of India & others

Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C. Hon'ble Mr. K. Obayya, A.M.

(By Hon'ble Mr. Justice U.C.Srivastava, V,C.*

The applicant was earlier terminated 1. from Service and he filed tos an application before this Tribunal which was allowed with the result that the applicant was reinstated back in service. Union of India filed review application which was allowed with the result the earlier order passed by the Tribunal was recalled. On review application it was directed that the representation filed by the applic cant will be considered. Subsequently, the representation filed by the applicant was said to be not traceable. It appears that a copy of the same was again given and the Superindent of Post Offices after considering the representation took a lenient view with the result that the desmissal order stook wipedout and he was given minor punishment i.e. with holding of next two increments one for 3 years and the other after it for 2 years without recurring effect. This order was passed on 27.1.1983. The result is that the dismissel order stands wiped out, and the applicant is now restored back to service with a minor punishment . The Learned Counsel for the applicant states that the applicant on would not like to challenge this order any longer and accordingly this application stands finally disposed of. With

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the direction that the applicant who has been now restored back to office will bear the punishment which have been awarded to him. No order as to cost.

Member (A)

Vice-Chairman

Lucknow;

Girish/-

Dated: 5th feb.93